

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 206
CP-142/ND/2021
CA-405/2021

IN THE MATTER OF:

Bhavana Mahipal & Ors.

...

Applicant/Petitioner

Versus

Pradeep Mahipal & Ors.

...

Respondent

Under Section: 241 of Companies Act

Order delivered on 23.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant

: Adv. Satya Prakash Sharan

For the Respondent

: Adv. Rishi Singhal for R-3,
Adv. Aditya Kapur for R-1 & R-2

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

CA-405/2021: There is no appearance on behalf of the Petitioner. No one was present on her behalf even on 26.04.2024. Nevertheless, before that Adv. Satya Prakash Sharan had been representing the petitioner regularly. In the wake, the adverse orders are deferred to 15.10.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)